

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 21.12.2006

Copies of order
prepared for both
the counsels.

h
21/12
2006

h
21/12/06
2006

Order dated 12.04.2006

It appears from the
record that consistently
either the applicant or his
counsel has been remaining
absent. Possibly the applicant
has lost his interest in
the case. Accordingly, the
OA is dismissed for default.

Bp-

CHAIRMAN